

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:2647

ANSWERED ON:11.03.2011

SALE OF SURPLUS LAND BUILDINGS OF NTC MILLS

Kumar Shri Vishwa Mohan;Rawat Shri Ashok Kumar;Saroj Shri Tufani

Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government has formulated a scheme for the sale of surplus land and buildings of the National Textile Corporation (NTC) mills;
- (b) if so, the details and the status thereof;
- (c) the details of land and buildings which are available for sale and already sold alongwith the revenue generated therefrom, location-wise;
- (d) whether some States have shown their reservation against such action;
- (e) if so, the details thereof and the reasons therefor;
- (f) whether corruption in the sale of land and buildings of NTC mills has also been reported;
- (g) if so, the facts thereof indicating the land and buildings which were sold below the reserved price in contravention of prescribed norms alongwith the quantum of loss suffered by the Government thereby; and
- (h) the details of inquiry ordered in this regard, its outcome and the action taken/ proposed to be taken against the officials found guilty in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAACA LAKSHMI)

- (a) & (b): The revival plan for National Textile Corporation (NTC) was approved by the Government and sanctioned by the Board for Industrial and Financial Reconstruction (BIFR). The plan, being self-financing, the resources are to be generated by sale of surplus land and assets. Sale of surplus land / assets has been carried out in accordance with the BIFR guidelines through a duly constituted Asset Sale Committee (ASC). As on 31.01.2011, NTC has generated Rs. 5966.06 crore through sale of surplus land and buildings.
- (c): Details are at Annexure.
- (d) & (e): Some State Governments have not given permission for sale of leasehold lands.
- (f) & (g): Certain procedural shortcomings/irregularities in the sale of assets have been alleged. However, no specific complaint of corruption has been received. Sale below the reserve price in few cases was done as provided under BIFR guidelines and only after approval of the ASC. The matter regarding sale of assets by NTC is already under examination by the Committee on Public Undertakings (CoPU).
- (h): In view of (f) & (g) above, no inquiry has been ordered by the Government.